

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 421

IA/1526/ND/2022 IN IB/726/ND/2020

IN THE MATTER OF:

Tata Capital Financial Services Limited	...	Applicant
Versus		
Rakesh Bhatnagar	...	Respondent

Under Section 95(1) of IBC 2016.

Order delivered on 01.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant	: Mr. Sanidhya Sonthalia, Adv.
For the Respondent	: Mr. Rajeeve Mehra, Sr. Adv., Mr. Akshaya Agarwal
For the RP	: Mr. Rajesh Ramnani, Adv.

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **29.02.2024**.

Sd/-
(Court Officer)